

Secretariat after obtaining the approval of the President. The Prime Minister is free to consult or obtain advice from any one he Chooses. No formal recommendation is required for Bharat Ratna.

(e) No monetary reward is given to the awardees of Bharat Ratna by the Government of India.

**Dependents getting pension under Swatantrata Sainik
Samman Pension Scheme**

1617. SHRI AVINASH RAI KHANNA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of martyrs of freedom struggle whose dependents have been given pension under the “Swatantrata Sainik Samman Pension Scheme — 1980”; and

(b) the State-wise details of such dependent, including movements in which they (Martyrs) participated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The data of freedom fighters and eligible dependents of deceased freedom fighters drawing pension from banks and treasuries has been uploaded on the website of Ministry of Home Affairs. Separate data of eligible dependents of martyrs drawing pension from banks and treasuries is not maintained.

Proposals from State Government regarding MPF

†1618. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that due to growing crimes, the State Governments have sent the proposals of modernisation of their police to Central Government which are under consideration of Government; and

(b) if so, the amount of that plan proposal which has been sent to Central Government by Uttar Pradesh for the purpose of modernisation in the State and by when it is likely to be finalized?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir For the current financial year, 2011-12 proposals have been received from the State Governments under the Scheme for Modernization of State Police Forces (MPF Scheme).

(b) The State Government of Uttar Pradesh initially forwarded an action plan, 2011-12 to the tune of Rs. 232.70 crore. The said action plan was discussed in the High Powered Committee (HPC) meeting held in Ministry of Home Affairs on 21.07.2011 and agreed to in

†Original notice of the question was received in Hindi.

principle with a few suggested changes. On the basis of the suggestions made by the HPC, the State Government of Uttar Pradesh forwarded a revised proposal to the tune of Rs. 105.14 crore as Central share and State share of Rs. 35.05 crore in Part-A and for Rs. 67.46 crore as Central share and Rs. 22.54 crore as State share in Part-B. The detailed item-wise action plan, 2011-12 of Uttar Pradesh is in approval stage.

Implementation of Section 438 CrPC to Uttar Pradesh

†1619. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Uttar Pradesh has recommended to the Government to implement Section 438 of CrPC in the State of Uttar Pradesh.; and

(b) if so, by when a decision will be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) The Code of Criminal Procedure (Uttar Pradesh Amendment) Bill, 2010 was received from the Government of Uttar Pradesh containing proposal to amend the Code of Criminal Procedure 1973, in its application to the State of Uttar Pradesh, with a view to revive Section 438 of CrPC.

(b) The decision of the Government in this regard was communicated to the State Government on 12.9.2011.

Suicides in the country

†1620. SHRI KAPTAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that 15 Indians commit suicide every hour all over the country;

(b) if so, the details thereof;

(c) whether Government has prepared any guidelines to prevent such incidents; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) and (b) The State/UT-wise details of suicides cases reported during 2008-2010 is given in Statement (*See below*).

(c) and (d) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. However, the Government has approved implementation of the District Mental Health Programme in various parts of the country with added components of suicide prevention services, work place stress management, life skills training and counseling in schools and colleges.

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